

**"Rama Retold"**

**S. N. Q. No. 12. Shri M. L. Dwivedi :** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an insinuating publication entitled "Rama Retold" by Shri Aubrey Menon has been printed in Great Britain by Messrs. Butler and Tanner Ltd., London and published by chatto and Windus, London and is selling in India;

(b) whether Government have examined it;

(c) whether the contents of book injure the feelings of a large section of the people of this country;

(d) whether any steps have been taken by Government to stop further sale of this book in India or to proscribe this publication; and

(e) whether the attention of the Government of U.S.A. has been drawn towards this publication?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) to (d). The import into India of this book has been prohibited by a notification of the Finance Ministry dated the 19th July 1955 and its sale and circulation in India has also been prohibited by a notification dated the 27th July 1955 issued by the Delhi State Government.

(e) No.

**Shri M. L. Dwivedi:** In view of the fact that the contents of the book has been found to be very inciting, and so much so the Government has proscribed it, has the attention of the Government been drawn to the fact that an Indian publication, *Caravan*, in its issue of May 1955, reviewed this book eulogising it? May I know whether any action has been taken against the reviewer and, if not, why not?

**Shri Datar:** What the hon. Member has stated has come to our notice but it may be difficult to take action against a reviewer while we can take action against the sale of that book.

**Shri M. L. Dwivedi:** May I know if any correspondence has been entered into with the Government of the country in which it was printed and published and if any attempt has been made so that further sale of this book may be proscribed there also?

**Shri Datar:** In such cases, it is not the practice to take up this question with the Government of the country where the books are published. It is more than sufficient and effective if action is taken against the import or the publication of this book in India itself.

**Shrimati Ammu Swaminathan:** Is the Government aware that this particular book has been recognised by the Book Society and can the Government take any action on that?

**Shri Datar:** Unfortunately it is so. But so far as the Government of India are concerned, how can they take any action against the Book Society of the United States?

**Shri Joachim Alva:** Is Government aware that Shri Aubrey Menon who has maligned India . . . .

**Shri Datar:** It is not Menon, Sir; it is Menen.

**Shri Joachim Alva:** I am sorry, this gentleman while in India sported his name as Menon and I have known him at gatherings. Excuse me.

Is the Government aware that Shri Aubrey Menon who has maligned India enjoyed considerable hospitality at the hands of the All India Radio once and do the Home Ministry propose to recommend to the Education Ministry, in order to counteract such propaganda, that they should undertake the publication of great and noble classics like Ramayana and Mahabharata in English as had been done by the former Governor-General, Shri Rajagopalachari?

**Shri Datar:** I would recommend this very laudable suggestion to my colleague, the hon. Deputy Minister of Education here.

**WRITTEN ANSWERS TO QUESTIONS**

**Hindi**

\*2265. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state the steps taken so far to introduce Hindi in the Various Branches of his Ministry?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** A statement is placed on the Table of the Lok Sabha. [See Appendix XI, annexure No. 45.]

**Kolar Gold Mines**

\*2269. **Shri Keshavalengar:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that the Mysore Government have consulted the Government of India with regard to enhancement of rate of royalty in respect of Kolar Gold Mines; and

(b) if so, with what result?

**The Deputy Minister of Education (Dr. K. L. Shrimall):** (a) Yes, Sir.

(b) The matter is under consideration.

#### Military Personnel in Jammu and Kashmir

\*2271. **Shri Keshavalengar:** Will the Minister of Defence be pleased to state:

(a) whether any additional allowances are paid to the military personnel serving in Jammu and Kashmir; and

(b) if not, the reasons therefor?

**The Deputy Minister of Defence (Sardar Majithia):** (a) Junior Commissioned Officers, other Ranks and Non-Combatants (Enrolled) serving in Jammu and Kashmir are granted Special Compensatory allowance as under:—

Junior Commissioned Officers	Rs. 15	p.m.
Non-Commissioned Officers	Rs. 10	p.m.
Sepoys.	Rs. 8	p.m.
Non-Combatants (Enrolled)	Rs. 6	p.m.

Various concessions have been sanctioned to all military personnel serving in Jammu and Kashmir.

(b) The concessions were sanctioned in January 1948 on the ground that some of the concessions applicable to troops on active service should be granted to troops on duty in Kashmir.

#### Settlement of Tribals

\*2274. **Shri Biren Dutt:** Will the Minister of Home Affairs be pleased to state:

(a) how many petitions of the tribal people of Tripura for settlement of land are pending with Government;

(b) how many have been given land upto July, 1955; and

(c) what are the difficulties in the way of their disposal?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) 647.

(b) 22 families.

(c) Applications for settlement of land have to be locally enquired into and land surveyed. This requires some time for completion. Most of the areas in the interior are not easily accessible, especially during monsoon.

#### Rifle Shooting

\*2277. **Shri Bogawat:** Will the Minister of Defence be pleased to state:

(a) whether the National Rifle Association of India have submitted a scheme for popularising rifle shooting in the country;

(b) if so, the nature of the scheme;

(c) whether the Association has urged for the constitution of a Board for promotion of rifle practice in India; and

(d) if so, on what lines?

**The Deputy Minister of Defence (Sardar Majithia):** (a) and (b). A draft plan was received some time ago but this is not the final plan. The Governing Body of the National Rifle Association has referred it to a Sub-Committee and it is still under consideration with the Sub-Committee. The question of determining the help which the Planning Commission should give will be known only when the final scheme is drawn up.

(c) and (d). The draft scheme has recommended setting up of a National Board under the Ministry of Defence but has not given details of its constitution etc.

#### Sangeet Natak Akademi

\*2279. **Shri V. P. Nayar:** Will the Minister of Education be pleased to state:

(a) whether the Sangeet Natak Akademi has a well-equipped library to enable intending students of Research in Classical dancing and music to carry on their work;

(b) if so, the size of the library; and

(c) the steps so far taken to get classical works on subjects in dancing and music in the various Indian Languages translated into English or Hindi?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):**

(a) No, Sir.

(b) Does not arise.

(c) Nil.

#### खजुराहो के मन्दिर

\*२२८४. श्री बी० डी० शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) विन्ध्य प्रदेश के खजुराहो में कितने मन्दिर हैं और कला की दृष्टि से उनका क्या महत्व है;

(ख) क्या मन्दिर की कुछ कलात्मक प्रस्तर मूर्तियों को मन्दिर से हटाने का विचार है;

(ग) क्या इस सम्बन्ध में अन्वेषण किया गया है कि वे मन्दिर किस काल के हैं और उनका निर्माण किमने कराया था; और